

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/00287/2021

This the 22nd day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Mehtab Parveez, aged 43 years, S/o Mohd. Afzal, R/o Leh.
2. ThuskarSpalgais, aged 45 years, S/o RinchenNamgial, R/o Nubra, District Leh.
3. Mohd. Mussa, aged 48 years, S/o Qurban Ali, R/o Nubra, District Leh.
4. Zahida Parveen, aged 43 years, D/o Mohd. Ilyas, R/o Leh.
5. Urgain Chemat, aged 47 yyears, D/o Sonam Tashi, R/o Nee Leh.
6. Sonam Gyasto, aged 45 years, S/o TashiNorphel, R/o Sakti Leh.
7. Kunzes Dolma, aged 40 years D/o TashiTundup, R/o Dhomkhar, Leh.
8. Abdul Hakim, aged 45 years, S/o Abdul Qadir, R/o Leh.
9. Jigmet Namgyal aged 47 years, S/o Tsewang Namgail, R/o Saboo, Leh.
10. Ajaz-ul-Hasnain, aged 46 years, S/o Abdul Azim, R/o Leh.
11. Gurmet Dorjey, aged 50 years, S/o PanchokAngchok, R/o Taru, District Leh.
12. Mohd. Baqir, aged 52 years, S/o Mohd. Hussain, R/o Leh.
13. TsewangJigmet, aged 43 years S/o TseringNurboo, R/o Spituk, Leh.
14. Mohd. Akbar, aged 48 years, S/o Mohd. Raza, R/o ChuchatYokma, Leh.
15. Nazir Hussain, aged 45 years, S/o Ghulam Mohd. R/o Chuchot, Leh.
16. Tsewang Rigzin, aged 43 years, S/o TsewangNurboo, R/o SpitukLeh.
17. Mohd. Abbas, aged 43 years, S/o Mohd. Yousaf, R/o Leh.
18. ShakeelaBano, aged 43 years, D/o Mohd. Yousaf, R/o ShenamLeh.

19. Sonam Angchok, aged 48 years, S/o Sonam Tashi, R/o Leh.
20. Ghulam Hussain, aged 54 years, Ghulam Mohd., R/o Bogdang.
21. Talib Hussain, aged 54 years, Haji Mohd. Ali, R/o WakhaKargil.
22. Sonam Ladoo, aged 45 years, D/o Sonam Tsing, R/o Leh.
23. TsingAngchok, aged 45 years, S/o TsingTundup, R/o Leh.

.....Applicants

(Advocate: Mr. Farhan Mirza)

Versus

1. Union Territory of Ladakh, Through Commissioner/Secretary, Food, Civil Supplies and Consumer Affairs Department, Leh-194104.
2. Director, Food, Civil Supplies and Consumer Affairs Department, Leh-194104.
3. Assistant Director, Food, Civil Supplies and Consumer Affairs Department, Leh-194104.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Through this O.A., the applicants are seeking direction to the respondents to regularize their services as Storekeepers and pay them the charge allowance from the date of their initial placement till the time their services are regularized. They have further prayed that the respondents may be directed to place the applicants on the upgraded post of Jr. Storekeepers in terms of Government Order No. 94-CAPD of 2007 dated 10.07.2007 retrospectively from 10th July 2007. Learned counsel for the

applicants submits that the applicants would be satisfied if aforesaid direction is given to the respondents to decide the case of applicants within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the case of applicants by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of two weeks from today. While deciding the case of the applicants, this O.A. will be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)